

12.30 hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950."

The Motion was adopted.

SHRI R. VENKATARAMAN: Sir, I introduce† the Bill.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to make a submission....

MR. SPEAKER: You cannot make a submission. You can only oppose it. You had mentioned to me about item No. 6.

SHRI JYOTIRMOY BOSU: My submission is that....

MR. SPEAKER: I do not allow it.

SHRI JYOTIRMOY BOSU: Please hear me. I rise on a point of order. My point of order is that the explanatory statement is being laid on the Table of the House. Now, tell me how any Member could guess what is in the explanatory statement so that he can make up his mind either to oppose it or support it. Had the explanatory statement come to us yesterday we could have read it and made up our mind?

MR. SPEAKER: You may raise this point when the time comes for discussion on this item.

STATEMENT RE. CONTINGENCY
FUND OF INDIA (AMENDMENT)
ORDINANCE, 1979

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance, 1979.

12.32 hrs.

MATTERS UNDER RULE 377

(i) SHORTAGE OF NEPHTA WITH BARAUNI
FERTILIZER FACTORY

श्रीमती कृष्णा साही (बेगुसराय): अध्यक्ष महोदय, बरौनी खाद कारखाना नेफ्था की कमी से प्रायः बन्द है। बरौनी स्थित तेल-शोधक कारखाने के भण्डार में नेफ्था शून्य है। आसाम आन्दोलन के फलस्वरूप बरौनी के तेलशोधक कारखाना को कच्चे तेल की आपूर्ति एक महीने से नहीं हो रही है। 27 दिसम्बर, 1979 से यह भी कारखाना बन्द है। उस कारखाने पर आश्रित दर्जनों लघु उद्योग के कारखाने जो बरौनी औद्योगिक क्षेत्र में स्थित हैं, बन्द हो गए हैं। स्थिति गंभीर है।

(ii) PROBLEMS OF INDIANS IN UNITED
ARAB EMIRATES

DR. VASANT KUMAR PANDIT (Rajgarh): Being permitted under Rule 377 I want to make mention of urgent matter of public importance.

Sir, a serious and alarming situation has arisen in U.A.E. where lakhs of Indians are residing. Recently on 10-1-1980 the U.A.E. Government has put a ban on changing of jobs and they are compelled to leave by 1st March, 1980. The Gulf Indians' Welfare Association has sent an urgent appeal to the Prime Minister to save them from being stranded in the U.A.E. If urgent steps are not taken by Indian Government, more than a

*Published in Gazette of India Extraordinary, Part II, section 2, dated 24th January, 1980.

†Introduced with the recommendation of the President.